

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-217**

CP No - 136/241/242/ND/2020

**IN THE MATTER OF:**

Manish Goel

....Applicant

**Vs.**

Nikhil Kumar Goel

.....Respondent

**SECTION**

U/s 241-242

Order delivered on 10.11.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Ms. Garima

For the Respondent

: Mr. Rahul for R-2, Mr. Mahip Datta, Mr. Dhruv Gupta, Mr. Sanya Loomba for R-3

**ORDER**

Mr. Dhruv Gupta appeared on behalf of respondent nos. 2 & 3 and seeks time to file the reply. None appeared on behalf of respondent no. 1 & 4. Accordingly, two weeks time is granted to file the reply on behalf of respondent nos. 2 & 3 after serving advance copy upon the Ld. Counsel for the petitioner. Although, none appeared on behalf of respondent nos. 1 & 4, since we are giving time to respondent nos. 3 & 4, therefore, respondent nos. 1 & 4 are also directed to file the reply within two weeks from today after serving advance copy upon the Ld. Counsel for the petitioner. Thereafter, Ld. Counsel for the petitioner is directed to file the rejoinder, if any, within a week after receiving the reply.

**List on 15.12.2020.**

  
**(K.K. VOHRA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**